

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BENGALURU**

**CONTEMPT PETITION NO.170/0088/2019**  
**IN**  
**ORIGINAL APPLICATION NO.170/00687/2019**

**DATED THIS THE 29<sup>TH</sup> DAY OF JANUARY, 2020**

**HON'BLE DR.K.B.SURESH  
HON'BLE SHRI C.V.SANKAR**

...MEMBER(J)  
...MEMBER(A)

Smt Roseline. S,  
Age: 58 years,  
W/o K.S. Suresh,  
Working as Asst. Accountant Officer,  
O/o GM (PA&E)  
Karnataka Circle,  
Bangalore-560 001.  
Residing at:  
No.31-A, 19<sup>th</sup> D Main, 1<sup>st</sup> Block,  
Rajajinagar,  
Bangalore-560 036.

.....Petitioner

(By Advocate Shri P. Kamalesan)

Vs.

Miss Sapna Pramod,  
(General Manager, PA & E)  
Karnataka Postal Circle,  
Bangalore GPO III Floor,  
Bangalore-560 001. ....Respondent

(By Shri N. Amaresh, Counsel for the Respondents)

## ORDER (ORAL)

**HON'BLE DR.K.B.SURESH** ...**MEMBER(J)**

Heard. Learned counsel for the respondents submits that following the receipt of notice in the Contempt Petition, they have already stopped the recovery. Whether they can recover or not, this matter is to be decided in the OA.

Therefore, we decide that the Contempt Petition will not lie. Contempt Petition is dismissed. Notice discharged, but with liberty. But to give caution, we should not find in the Original Application that the respondents had no business to change the situation. This Contempt Petition is therefore dismissed. No costs.

(C.V.SANKAR)  
MEMBER(A)

(DR.K.B.SURESH)  
MEMBER(J)

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